CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 548/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Determination of transmission tariff for 2024-29 tariff block for asset under "North Eastern Region Expansion Scheme XVIII" in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Submit the details of the work for ACE claimed for Asset-1 during FY 2026-27 to FY 2028-29 under Regulation 24(1)(a) and 24(1)(b).

ii. Submit the excel for liability flow statement for Asset-1. However, these pages contain the Auditor Certificates, Cash IDC and Notional IDC statements only, and the liability flow statement has not been enclosed.

iii. Submit the linked calculation of Notional IDC of Asset-1 in linked excel.

iv. Petitioner has submitted that the balance reconductoring scope has already been claimed as ACE in Petition No. 605/TT/2025. However, Form 5A shows that the contract with M/s Sterlite Electric also covers reconductoring of Aizawl–Luangmual 132 kV line, upgradation of Luangmual bay and a compensation PO

for reconductoring works. The Petitioner to submit the break-up of the contract cost between the instant asset and the works claimed in Petition No. 605/TT/2025, and confirm that there is no overlap of cost claimed in both Petitions.

v. For Asset-1, submit the detailed factor wise reasons of Time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

vi. Submit details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)